

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION AND BROADCASTING**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1828  
TO BE ANSWERED ON 17/03/2022**

**GUIDELINES FOR ELECTRONIC MEDIA**

**1828. SHRI ANIL DESAI:**

Will the Minister of INFORMATION & BROADCASTING

be pleased to state:

- (a) whether there are any guidelines binding electronic media like tv and other platforms for their programme;
- (b) whether Government has noted any objectionable content on these platforms against any religion, caste or against the nation during the last two years;
- (c) if so, the details thereof; and
- (d) whether any action has been taken against producers/actors for the same, if so, the details thereof?

**ANSWER**

**MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS, (SHRI ANURAG SINGH THAKUR)**

(a) to (d): All private satellite TV channels are required to adhere to the Programme and Advertising Codes as prescribed in the Cable Television Networks (Regulation) Act, 1995 and the Rules framed thereunder. The Programme Code inter-alia provides that no programme should be telecast which contains attack on religions or communities, or which promote communal attitude or anti-national attitudes.

For digital media, the Government has notified the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 under the Information Technology Act, 2000, which inter alia provides for a Code of Ethics to be adhered to by digital news publishers and publishers of online curated content (OTT platforms) which inter alia provide for objectionable content not to be hosted on such platforms.

The Government takes appropriate action in cases of violation of the Codes.

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